

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2054

ANSWERED ON:06.12.2005

CBI INVESTIGATION AGAINST DELHI POLICE OFFICIALS

Gandhi Smt. Maneka;Mahato Shri Bir Sing;Prasad Shri Hari Kewal;Renge Patil Shri Tukaram Ganpatrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the recent instances of Delhi Police officials accepting/demanding bribe have since been investigated by the Government;
- (b) if so, the details thereof alongwith the action taken by the Government against officials found guilty;
- (c) if not, the measures taken by the Government to expeditiously dispose of such cases;
- (d) whether CBI raided the premises of several Delhi Police officials and unearthed huge amount of wealth from these officials;
- (e) if so, the details of the undeclared wealth recovered so far; and
- (f) the steps taken to check occurrence of such instances in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) to (c): During the period from 1st August, 2005 and 15th November, 2005, Delhi Police has received 37 complaints against police officials indulging in corrupt practices. Out of these, 17 complaints could not be substantiated in the enquiry conducted by Vigilance Branch of Delhi Police. Delhi Police has initiated Vigilance Enquiry in remaining 20 complaints. In addition, during the same period, Anti Corruption Branch of the Government of NCT of Delhi have registered six cases against Delhi Police personnel on corruption charges. The CBI has also registered two cases against Delhi Police personnel regarding demand and acceptance of bribe for the period August to October 2005. Action against guilty officials is taken as per the out come of the enquiry/investigation in accordance with rules/Law.

(d) & (e): During the period from August, 2005 to October, 2005, CBI has registered one case of possession of disproportionate assets against one officer of Delhi Police. CBI is in the process of investigating the case.

(f): The steps taken to check corruption in Delhi Police include surprise checking by senior officers of the activities of personnel deployed for patrolling duty and in police pickets; keeping a watch on police personnel of suspicious character; transfer of police personnel of criminal disposition to non-sensitive posts; stringent legal and departmental action against those found to be indulging in criminal activities; handling of criminal complaints against police personnel directly by officer of the rank of Joint Commissioner of Police and above; establishment of Public Grievances Cells in Districts/ Units to keep a close watch on Police personnel; surveillance by the Vigilance Branch on the criminal activities of personnel holding sensitive posts; extending the facility of telephone No. 23213355 and Post Box No. 171 to the general public for making complaint against harassment by Police personnel; maintenance of a register of complaints by the Deputy Commissioner of Police of Districts; and providing facility to the general public to make complaint against corrupt police personnel through e-mail.